

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3060 of 2020**

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1. Sugen Prasad		
2. Sujit Prasad	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Din Dayal Saha, Advocate
For the State	:	Mr. R.N. Verma, Addl. P.P.

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**Order No.02 Dated- 09.09.2020**

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Radhanagar P.S. Case No.488 of 2019 (G.R. No. 2378 of 2019) registered under sections 409/420/406 of the Indian Penal Code.

Heard the learned counsel for the petitioners and learned Addl. P.P. for the State through video conferencing.

The learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter, within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioner no.2 is the agent of Asha Deep Finance Limited Company and the petitioner no.1 is the father of the petitioner no.2. It is further alleged that the petitioner no.2 being an agent of the said company has collected Rs.1,000/- per month for 16 months from the informant on the pretext that after maturity, the informant will get Rs.30,000/- but the petitioners have returned only Rs.5,000/- and neither paying the remaining amount nor paying the interest thereby. It is further submitted that the allegation against the petitioners are false and the petitioner no.2 has received the said amount for investment in Asha Deep Finance Limited Company, which he has already

deposited in the said company. It is next submitted that the petitioners are ready and willing to jointly pay Rs.11,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs.11,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs.25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate -1<sup>st</sup> Class, Rajmahal, in connection with Radhanagar P.S. Case No.488 of 2019 (G.R. No. 2378 of 2019) with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**